

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI - 5

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A./TA/ NO. 250/2009-3008
R.A./CP/NO..... 2015
E.P./M.P./NO..... 2015

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On compassionate ground.

21.7.2015
SECTION OFFICER (JUDL.)

21.7.2015

FORM NO. 4
 (See Rule 42)
 CENTRAL ADMINISTRATIVE TRIBUNAL
 GUWAHATI BENCH :
ORDER SHEET

250

1. ORIGINAL APPLICATION No : 250 / 2009

2. Transfer Application No : / 2009 in O.A. No. -----

3. Misc. Petition No : ----- / 2009 in O.A. No. -----

4. Contempt Petition No : ----- / 2009 in O.A. No. -----

5. Review Application No : ----- / 2009 in O.A. No. -----

6. Execution Petition No : ----- / 2009 in O.A. No. -----

Applicant (S) : Md. Tahiruddin Ahmed
Union of India & Ors.

Respondent (S) : Mr. Abdul Khalique
 Advocate for the : -----
 {Applicant (S)} Mr. Z. Ahmed.

Advocate for the : -----
 {Respondent (S)} C.G.S.C.

Notes of the Registry Date Order of the Tribunal

This application is in form
 is filed/C. F. for Rs. 50/-
 deposited v.v.c. P. & BD
 No. 396, 44/097
 Dated 11/11/09

02.12.2009. The grievance of the Applicant is that
 though his father died on 11.02.2003, and
 submitted several representations before the
 competent authority seeking appointment on
 compassionate grounds, but the Respondents have
 not either given the compassionate appointment
 nor any communication received by him.

Issue notice to the Respondents requiring
 them to file their reply as to whether the
 compassionate appointment or any communication
 has yet been made.

Ms. U.Das, learned Addl. Standing counsel
 present in Court accepts notice on behalf of the
 Respondents. Thus service is complete.

List the matter on 17th December 2009.

~~Mdan Kr. Chaturvedi~~
 Member (A)

~~(Mukesh Kumar Gupta)~~
 Member (J)

27/11/09
Three copies of
application with envelope
received for issue
notices to the Respondents
No. 1 to 3. Copy served.

K-Das
1/11/09

Issue notice to the
Respondents

Ami
31/11/09

Services completed

17.12.2009 Mr.Z.Khalid, learned counsel for Applicant prays for an adjournment. Reply has not been filed by the Respondents. Ms.U.Das, learned Addl.Standing Counsel seeks four weeks time to file reply and allowed.

No W/S filed.

21-1-2010

List the matter on 22.1.2010.

(Madan Kumar Chaturvedi)
Member (A)

(Mukesh Kumar Gupta)
Member (J)

/lm/

No W/S filed.

22-2-2010

22.01.2010

Last and final opportunity is granted to the respondents to file written statement within four weeks.

List on 23.2.2010.

(Madan Kr. Chaturvedi)
Member (A)

(Mukesh Kr. Gupta)
Member (J)

/pg/

23.02.2010

Reply has been filed in Court to-day. Vide reply para-7 a categorical statement has been made which is reproduced as under:-

"In fact the case of the Applicant has been placed before the Circle Recruitment Committee with similar other cases for consideration and recommendation as per the guidelines and rules provided for the scheme. The decision is awaited."

Contd/-

Contd/-
23.02.2010

It is not disputed that Applicant has received said reply. On the face of it when the matter is under consideration and no final order has been passed by the Respondents till date, we are of the opinion that this O.A. is premature. Accordingly O.A. is disposed of.

Liberty is hereby granted to the Applicant to take appropriate steps on the decision taken by the Respondents.

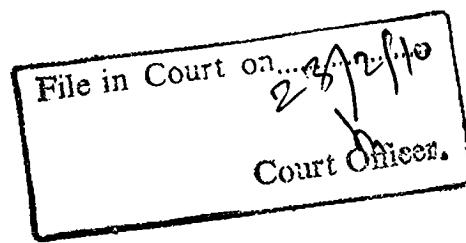
Respondents are directed to finalise such consideration by passing speaking order within a period of two months from to-day.

 (Madan Kumar Chaturvedi) (Mukesh Kumar Gupta)
Member (A) Member (J)

/lm/

9/3/2010

Final order issued
to the respondents
and advocate to the
respondents.



1
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH GUWAHATI

OA NO. 250/2009

Md. Jahiruddin Ahmed

.....APPLICANT

-VERSUS-

UNION OF INDIA & OTHERS

.....RESPONDENTS

IN THE MATTER OF:

Written statement submitted by the respondents

- 1) That the respondents have received copy of the OA, have gone through the same and understood the contentions made therein. Save and except, the statements, which are specifically admitted herein below, rests may be treated as total denial. The statements, which are not borne on records, are also denied and the applicant is put to the strictest proof thereof.
- 2) That before going through the various paragraphs of the OA, the respondents would like to give brief history of the case which may be treated as part of the OA.

BRIEF HISTORY OF THE CASE:

*Recd 6/1/2010
23/2/10*
The applicant Md. Jahiruddin Ahmed is son of Late Afazuddin Ahmed who was employed in the Department of Posts as Sorting Assistant in the RMS "GH" Division, Guwahati. On 11.2.2003 Afazuddin Ahmed died while working at SRO, North Lakhimpur. The applicant's mother submitted an application on 17.11.2006 along with the required proforma in Part-I and Part-II and necessary testimonials for appointment of the applicant under compassionate ground. The applicant and information furnished by the applicant were verified by the Sr. Supdt of RMS "GH" Division, Guwahati through his Inspector and forwarded to the office of the Chief Postmaster General, Assam Circle on 21.12.2006 vide No. B-2/7/17/I Ahmed with

Filed by
Ranjit Kar Basumatary
Elephant State 23/2/2010

information and recommendation in proforma Part-III. The case was scrutinized by the Circle Office on 8.1.2007 and kept for placing before the Circle Recruitment Committee, which is duly constituted body to ~~constitute~~ ^{consider} and recommend the cases of compassionate appointment.

The case of the applicant is now before the Circle Recruitment Committee, which will consider the cases including the case of the applicant against the vacancies available for compassionate appointment during the year 2007 and 2008 as per provision in the rules and guidelines of the scheme. The decision of the Circle Recruitment Committee is expected soon.

Ranjit K. Basumatary

- 3) That with regard to the statement made in paragraph 1 the OA; the respondents beg to state that the case of the applicant is under active consideration for appointment on compassionate ground. The decision of the Circle Recruitment Committee is pending.
- 4) That with regard to the statement made in paragraphs 2 and 3 of the OA, the respondents beg to offer no comment.
- 5) That with regard to the statement made in paragraphs 4.1 to 4.4 of the OA, the respondents beg to submit that the statements, which are not borne on records are denied.
- 6) That with regard to the statement made in paragraphs 4.5 and 4.6 of the OA, the respondents beg to state that the case of the applicant for appointment on compassionate ground is under consideration.
- 7) That with regard to the statement made in paragraphs 4.7 to 4.10 of the OA, the respondents beg to submit that it is not a fact that the respondents have not considered the case of the applicant for compassionate appointment, in fact the case of the applicant has been placed before the Circle Recruitment Committee with similar other cases for consideration and recommendation as per the guidelines and rules provided for the scheme. The decision is awaited.

8) That with regard to the statement made in paragraph 4.11 of the OA, the respondents beg to submit that the vacancy for compassionate appointment is derived at 5 % of the vacancies for direct recruitment quota. The statement of the applicant that there are good numbers of vacancies and he can be appointed against any one of them is not based on record.

That with regard to the statement made in paragraphs 4.12, 5.1 and 5.2 of the OA, the respondents while *denying the statement made therein* beg to submit that cases of compassionate appointment are placed before the Circle Recruitment Committee after due verification of the application and documents. Applications, which are found complete in all respect and verified, are only considered by the Circle Recruitment Committee. The application of the applicant was found complete and verified by the circle office on 26.12.2006 as all the necessary documents have been submitted by the applicant only on 17.11.2006 and now under consideration before the Circle Recruitment Committee.

Copies of the declaration received from the applicant, brother and sister are annexed herewith and marked as Annexure- 1, series 2, 3, 4 & 5

9) That with regard to the statement made in paragraphs 6 and 7 of the OA, the respondents beg to offer no comment.

10) That with regard to the statement made in paragraphs 8 to 9 of the OA, the respondents beg to submit that the case of the applicant for appointment on compassionate ground is under consideration by the Circle Recruitment Committee.

11) That in view of the above facts and circumstances of the case and the submissions made by the respondents it is prayed that the Hon'ble Tribunal may be pleased pass order/orders as your lordships deem fit and proper.

Mr. Basemdar
Ranjeet

VERIFICATION

I Shri R. K. Basumatary, aged about 54 years son of Late Shabha Ram Basumatary at present working as Assistant Director (Vigilance), O/o the Chief Postmaster General, Assam Circle, Guwahati-781001, who is taking steps in this case, being duly authorized by the Competent authority and competent to sign this verification for all respondents, do hereby solemnly affirm and state that the statement made in paragraph I to 11 are true to my knowledge and belief, those made in paragraph _____ being matter of records, are true to my information derived there from and the rest are my humble submission before this Humble Tribunal. I have not suppressed any material fact.

And I sign this verification this 23rd day of February 2010 at Guwahati

Ranjit K. Basumatary
DEPONENT

Annexure 1
Staff

- 5 -

NO. Staff / 16 - 38/2006

ANNEXURE-1

1

DEPARTMENT OF POSTS, INDIA
OFFICE OF THE SR. SUPDT. RMS 'GH' DN.
GUWAHATI - 781001



To,

'The APMG (Staff)
Assam Circle
Guwahati - 781001

No :- B-2/ 7/ 17/ J Ahmed

Dated at Guwahati the 21-12-2006

Sub:- Recruitment under Relaxation of
normal Recruitment Rules – case of Shri
Jahiruddin Ahmed s/o late A U Ahmed, Ex
SA BCR, SRO NL.

4 copies of synopsis Part-I, Part-II, Part-III and check list (Annexure "A") each in
r/o Shri Jahiruddin Ahmed s/o late A U Ahmed, Ex SA BCR, SRO NL are forwarded
herewith for favour of kind necessary action.

The following documents are also enclosed :-

1. Attested copy of the certificates on educational qualification.
2. " " " employment exchange card.
3. " " " death certificate of the Ex – official
4. " " " Annual income certificate
5. " " " landed property certificate
6. Written statement of the widow for appointment of her son.
7. " " Md Kamal Uddin Ahmed, B/o the applicant.
8. " " Miss Rezina Ahmed Sister of the applicant.
9. Undertaking from the applicant that he will look after the family having all dependents of the deceased official.

Enclo:- as above

Senior Superintendent
RMS "GH" Dn., Guwahati - 1

2003-2-11
1945-5-3
51-9-8

2006-12-31
1985-4-06
21-7-25

To,

**The Senior Superintendent
RMS Guwahati Division
Guwahati.**

Dated : Guwahati the 17th Nov 2006

Sir,

Respectfully I beg to state that if I have been appointed in any cadre under your kind jurisdiction under relaxation of normal rules I shall look after all the dependents of the deceased official failing which the department can take action against me as per existing rules.

With regards.

Yours faithfully,

Md. Jahiruddin Ahmed

S/o. Late Afazuddin Ahmed
Ex. HSG-II, SRO North Lakhimpur
Vill- Japorigog, Krishnanagar
P.O.- Japorigog, Guwahati-5

To,

**The Senior Superintendent
RMS Guwahati Division
Guwahati.**

Dated : Guwahati the 17th Nov 2006

Respected Sir,

Respectfully I beg to state that if your kindness cause appointment of my elder/younger brother Md. Jahiruddin Ahmed in any cadre in your department I will not claim in any means. This may be treated as my declaration in favour of him.

Yours faithfully,

Md. Kamal Uddin Ahmed.

(KAMAL UDDIN AHMED)

S/o Late Afazuddin Ahmed

Ex. HSG-II, SRO North Lakhimpur

Vill- Japorigog, Krishnanagar

P.O.- Japorigog, Guwahati-5

To,

**The Senior Superintendent
RMS Guwahati Division
Guwahati.**

Dated : Guwahati the 17th Nov 2006

Respected Sir,

Respectfully I beg to state that if your kindness cause appointment of my elder/younger brother Md. Jahiruddin Ahmed in any cadre in your department I will not claim in any means. This may be treated as my declaration in favour of him.

Yours faithfully,

Miss Rezina Ahmed.

(REZINA AHMED)
D/o. Late Afazuddin Ahmed.
Ex. HSG-II, SRO North Lakhimpur
Vill- Japorigog, Krishnanagar
P.O.- Japorigog, Guwahati-5

To,

The Senior Superintendent
RMS Guwahati Division
Guwahati.

Dated : Guwahati the 17th Nov 2006

Sub. : Pray for appointment under relaxation Normal Rule.

Respected Sir,

With due respect and humble submission I beg to state the following few lines for your kind and sympathetic consideration and necessary action.

That Sir, my husband Late Afazuddin Ahmed, Ex HSG-II, while on service expired on 11-02-2003 leaving behind me with *three* school going children.

That Sir, after his pre-matured death it becomes too difficult to run my family with a little amount in the name of family pension.

That Sir, by the grace of God and for your good wishes my son Jahiruddin Ahmed now becomes matured to be appointed in any cadre under your kind jurisdiction.

Under the circumstances stated above I pray your kindness to cause his appointment in any cadre under existing relaxation of normal rules and for this act of your graciousness I shall ever remain grateful to you.

Yours faithfully,

বেগম রুকিয়া আহমেদ

(BEGUM RUKIA AHMED)

W/o Late Afazuddin Ahmed

Ex. HSG-II, SRO North Lakhimpur

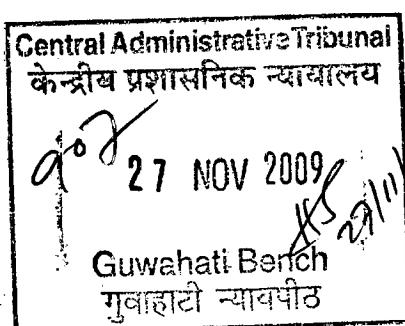
Vill- Japorigog, Krishnanagar

P.O.- Japorigog, Guwahati-5

Copy enclosed

1. Attested copies of the Educational Certificates.
2. Attested copies of Employment Exchange Card.
3. Attested copies of Death Certificate.
4. Attested copies of Annual Income Certificate.
5. Attested copies of Landed Property Certificate.
6. No Objection declaration of other child.
7. Undertaking applicant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH :
GUWAHATI :



70. A. NO. 250 /09

Md. Jahiruddin Ahmed ... Applicant

-versus-

Union of India & ors ... Respondents

I N D E X

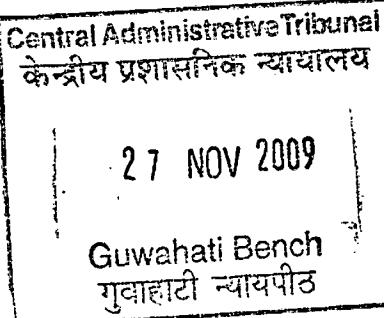
<u>Sl. No.</u>	<u>particulars</u>	<u>Page</u>
1.	Petition with verification	1 to 7
2.	Annexure-A1	8
3.	Annexure-A2	9
4.	Annexure-A3	10
5.	Annexure-A4	11
6.	Annexure-A5	12
7.	Annexure-B	13

Filed by :

D. Khalid
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH :

GUWAHATI :



O. A. NO. 250 /09

Md. Jahiruddin Ahmed ... Applicant

- versus -

Union of India & ors ... Respondents

S Y N O P S I S

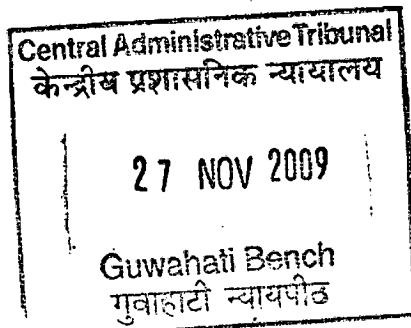
The Synopsis of the above-noted O.A. are as follows :

The applicant's father Md. Afazuddin Ahmed worked as Sorting Assistant under H.R.O. R.M.S. 'GH' Division, North Lakhimpur and he died on 11.2.2003 leaving behind the applicant, his mother and one brother and one sister. The applicant's mother Begum Rufia Ahmed applied for a job for the applicant so that they can live peacefully without facing any hardship. On 8.4.2003 the applicant's mother applied before the respondent, but no action has/was taken. There-after the applicant submitted representation before the authorities on 20.5.2005, 17.11.2006, 2.8.2008 and 9.10.2009. Although several selection was held by the authorities from 2003 to 2009, the case of the applicant was not examined and put up in the meeting for consideration for compassionate ground.

Hence the applicant submits the O.A. and prays that his case may be considered and the authorities may be directed to consider the case of the applicant for appointment in any job under the respondents.

5

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL :
GUWAHATI BENCH : GUWAHATI.



O. A. NO. 250 /09

Md. Jahiruddin Ahmed ... Applicant

- versus -

Union of India & ors ... Respondents

LIST OF DATES

11.2.2003 : Applicant's father died.

8.4.2003 : Applicant submitted representation by
his mother.

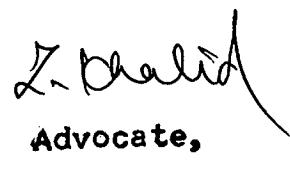
20.7.2005 : Another representation filed by applicant
and his mother.

17.11.2006

2.8.2008 Applicant filed representation but no

9.10.2009 action has been taken by the authority.

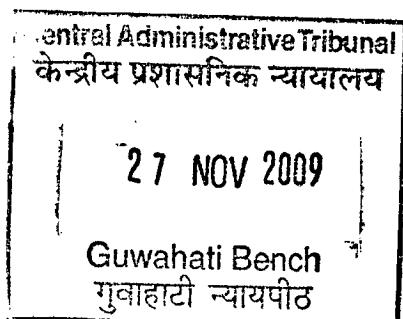
Applicant prays for consideration of his
prayer by the Authority.


L. Phelid
Advocate,

25.11.2009

Mr. Jahiruddin Ahmed
Through - Zainul Khaliq
Advocate
F. B. A.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH :
GUWAHATI :



(An application under section 19 of
the Central Administrative Tribunal Act)

O.A. NO. 250 /09

Md. Jahiruddin Ahmed,
Son of Late Afazuddin Ahmed,
a resident of Japorigog (Krishna
Nagar), Dispur, Guwahati-5,
District Kamrup, Assam,

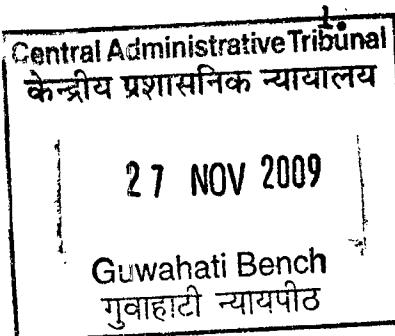
... Applicant

- versus -

1. Union of India,
represented by the Secretary to
the Govt. of India, ^{Dept. of Post} New Delhi
PIN- 110001
2. The Chief Post Master General,
Assam Circle, Meghdoot Bhawan,
Guwahati-1.
3. The Senior Supdt. of post Offices,
R.M.S. "GH" Division, Guwahati-1,
District Kamrup, Assam,

... Respondents

-:(2):-



Particulars of the Order against which
the application is made :-

Subject in brief : Non-consideration of
applicant's appointment
on compassionate ground.

2. Jurisdiction of the Tribunal :

The petitioner declares that the subject matter
against which he wants redressal is within the
jurisdiction of this Tribunal as the petitioner
and the main respondents against whom relief
is sought are within the jurisdiction of this
Hon'ble Tribunal.

3. Limitation :

The applicant further declares that application
is within the limitation prescribed under section
21 of the Central Administrative Tribunal Act.

4. Facts of the Case :

4.1 The applicant's father Md. Afazuddin
Ahmed worked as Sorting Assistant in the office
of the H.R.O. (Mails) "GH" Division, North
Lakhimpur and died on 11.2.2003 while he was
in service.

4.2 That the applicant's father died leaving
behind his wife Begum Rafia Ahmed, two school

Md. Jahn Uddin Ahmed

contd ... 3

-:(3):-

going sons and one daughter at the time of his death.

4.3 That the applicant begs to state that at the death of his father, the only income source has been stopped and the meagre service benefit received by the family of the deceased Afazuddin Ahmed is not sufficient to maintain them properly.

4.4 That the applicant begs to state that the applicant and his mother and brother and sister is suffering in acute financial hardship even the daughter is yet to be given marriage for want of money.

4.5 That the wife of the deceased Afazuddin Ahmed applied for a job for his son Md.Jahiruddin Ahmed who has passed the Higher Secondary Examination in any category but nothing has been done to consider the case of her son.

4.6 That the applicant also submitted several representation before the authorities for appointing him in any job on compassionate ground under relaxation of normal recruitment rules, but his prayer has not been considered by the authorities.

(Copies of the representation submitted by the applicant is enclosed herewith as Annexure- A1 to A5.

Md. Jahir Uddin Ahmed

contd ... 4

-:(4):-

4.7 That the applicant begs to state that from the year 2003 to this date several selection has been held and a considerable number of vacancies has been filled up by considering the cases on compassionate ground, but the case of the petitioner/applicant has not been considered as yet.

4.8 That the applicant begs to state that natural justice demands that the applicant's case also be considered along with the persons who was appointed on compassionate ground.

4.9 That the applicant begs to state that at the death of his father the only source of livelihood of the applicant's family has been stopped and as per the provisions of the welfare measure of the respondents' department the applicant is entitled to get a job on compassionate ground like other cases of the Department.

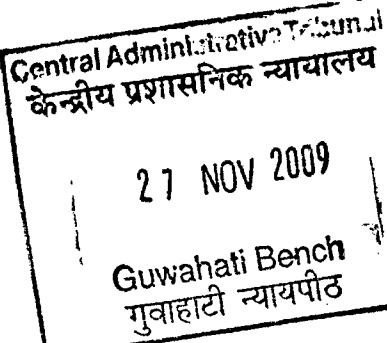
4.10 That the applicant has passed the Higher Secondary Examination and he is competent and qualified to be appointed in a job in the respondents' Department.

(Copy of certificate enclosed as Annexure-B).

4.11 That the applicant begs to state that there are good number of vacancies wherein the applicant

Md. Jahan Uddin Ahmed

contd ... 5



-:(5):-

can be appointed. The respondents during the pendency of the applicant's case appointed several persons on compassionate ground.

4.12 That the petitioner begs to state that the respondents acted illegally and arbitrarily by appointing persons on compassionate ground who applied later than the applicant.

5. GROUND FOR RELIEF WITH LEGAL PROVISION :

5.1 The act of the respondents (not appointing the applicant on compassionate ground) violates the rights under Article 16 of the Constitution of India.

5.2 That the act of the respondents appointing a person on compassionate ground which came up much later than the case of the applicant is against the principle of natural justice and the applicant has a right to get preference as he applied much earlier.

6. DETAILS OF REMEDIES EXHAUSTED :

The applicant declares that he availed of all the remedies available to him under the relevant rules.

7. MATTER NOT PENDING BEFORE ANY OTHER COURT :

The applicant declares that the matter regarding

Md. Jahir Uddin Ahmed

27 NOV 2009

Guwahati Bench
গুৱাহাটী ন্যায়পৌঠ

-:(6):-

the appointment of the applicant on a compassionate ground has not been made to any other Court of law or any other authority or any Bench of the Tribunal. The applicant declares that the present petition is specifically for appointment on compassionate grounds.

8. RELIEF SOUGHT :

The respondents may be directed to appoint the applicant in any post on compassionate grounds relaxing the normal rules of recruitment.

9. INTERIM ORDER IF PRAYED FOR :

No interim order is prayed for.

10. Particulars of the Bank Draft in respect of application fee :

No. of I.P.O. : 39 G 441097

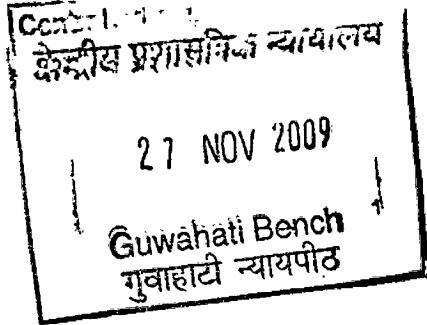
Name of issuing post office- Guwahati G.P.O.

Date of issue of Postal Order : 11.11.09

Post office at which payable : Guwahati G.P.O.

11. LIST OF ENCLOSURES :

11.1 Copy of application dated 8.4.03 praying for appointment on compassionate ground.



-:(7):-

11.2 Copy of another representation for appointment dated 20.5.2005.

11.3 Copy of certificate of educational qualification.

11.4 Copy of another representation dated 17.11.2006

11.5 Copy of an appeal dated 2.8.2008.

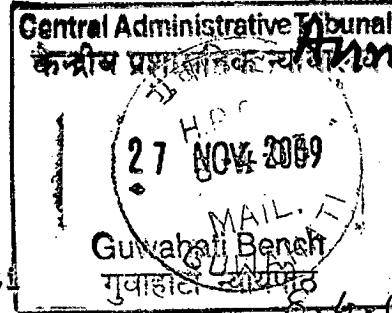
11.6 Copy of appeal dated 9.10.2009.

VERIFICATION

I, Md. Jahiruddin Ahmed, son of Late Afazuddin Ahmed, aged about 24 years, by religion Mohammadan, resident of Japorigog (Krishna Nagar) P.S. Dispur in the district of Kamrup, Assam do hereby solemnly affirm and verify that the statements made in paragraphs 4.1 to 4.11 are true to my knowledge and information and those made in paragraph 4.12 are believed to be true on legal advice and I have not suppressed any material facts and I sign this Verification on this 26th day of November, 2009 at Guwahati.

Md. Jahan Uddin Ahmed

S I G N A T U R E



5

The Sr. Superintendent
Rass "GH" Division, Guwahati

Sub:- Appointment on compasional ground of Sri Jaber
Uddin Ahmed son of late Afzuddin Ahmed ex-SA
HRO, Guwahati.

Sir,

With due respect I beg to place before you the
following pray for favour of your kind consideration.

That my husband Shri Afzuddin Ahmed expired on
11.2.03 while in the service of the Deptt. leaving behind
a family of 4(four) members ~~one~~ daughter ^{two}, ~~one~~ sons and self
All of them are prosecuting their studies in school and
college. There having no other source of income, I am to meet
their educational expenses in addition to the day-to-day
family expenditure from my family pension. A considerable
amount was also to be spent for medical treatment of my
late husband during the last days of his wife. That at
present my financial position is inexplicable. There is also
obligatory expenses to be met by me in the shape of
marriage ceremony of daughter. Such being the state of
affairs it is my bounden duty to approach your kind-self
with a prayer for providing my son with a job under your
kind disposal who is at present studying in H.s.C. Course 1st
year.

*certified to be
true copy
Mug
ADM*

I, therefore pray that your honour would be kind
enough to provide my son with any job for survival of
the family and oblige thereby.

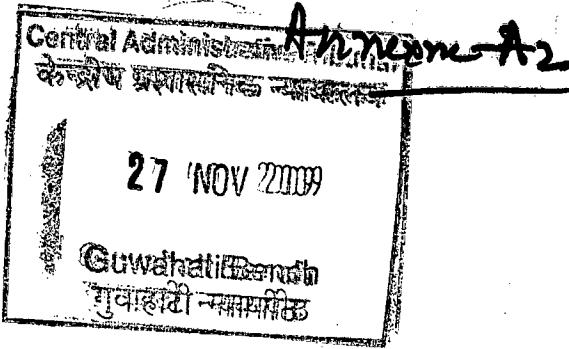
Yours faithfully

Date: 8.4.03

বেগুম আফিয়া আহমেদ

(Begum Afzia Ahmed)

W/o Late A U Ahmed



To

The Senior Superintendent
RMS GH Division, Guwahati
Dated Guwahati the 20th July 2005.

Sub : **Prayer for appointment on Compansionate ground under relaxation normal rule.**

Respected Sir,

With due respect and humble submission I would like to draw your kind attention to my earlier application submitted through the HRO (Mails) Guwahati on 8-4-2003 on the subject noted above where I prayed your good will to appoint my son Md. Jahir Uddin Ahmed under relaxation rule.

That Sir, since then I was in hope that you will use your good offices to give me a job to enable me to meet the day to day expenditures to feed my family members in these days of hardships.

I, therefore, once again would like to request your kindness to consider my pray and appoint my son in any cadre under your department and for this act of graciousness I shall ever remain grateful to you.

Yours faithfully,

Sdf

(Begum Rufia Ahmed)
W/O Late A. U. Ahmed
Ex- SRO, RMS GH Division
North Lakhimpur,
Vill - Krishna nagar,
(Sonai Path)
P.O. :Dispur, Guwahati - 5.

Encloser :

1. Pass certificate of H.S.S.
2. Employment Exchange Card.

Enclosed to be true copy
Ms. M
Advocate

To,

The Senior Superintendent
RMS Guwahati Division
Guwahati.

-10-

27 NOV 2009 Annexure A-3

Guwahati Bench
गुवाहाटी न्यायपीठ

Dated : Guwahati the 17th Nov 2006

Sub. : Pray for appointment under relaxation Normal Rule.

Respected Sir,

With due respect and humble submission I beg to state the following few lines for your kind and sympathetic consideration and necessary action.

That Sir, my husband Late Afazuddin Ahmed, Ex HSG-II, while on service expired on 11-02-2003 leaving behind me with *three* school going children.

That Sir, after his pre-matured death it becomes too difficult to run my family with a little amount in the name of family pension.

That Sir, by the grace of God and for your good wishes my son Jahiruddin Ahmed now becomes matured to be appointed in any cadre under your kind jurisdiction.

Under the circumstances stated above I pray your kindness to cause his appointment in any cadre under existing relaxation of normal rules and for this act of your graciousness I shall ever remain grateful to you.

Yours faithfully,

Sof- Rubia Ahmed

W/o Late Afazuddin Ahmed,
Ex. HSG-II, SRO North Lakhimpur
Vill- Japorigog, Krishnanagar
P.O.- Japorigog, Guwahati-5

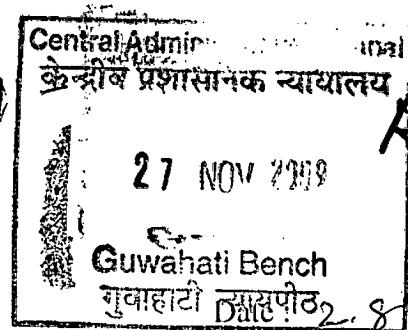
Copy enclosed

*Certified to be true copy
Nurs
Ran*

1. Attested copies of the Educational Certificates.
2. Attested copies of Employment Exchange Card.
3. Attested copies of Death Certificate.
4. Attested copies of Annual Income Certificate.
5. Attested copies of Landed Property Certificate.
6. No Objection declaration of other child.
7. Undertaking applicant.

To,

The Chief Postmaster General (Staff)
Assam Circle, Meghdoott Bhawan,
Guwahati - 781001.



Annexure-A4

Sub:- Prayer for appointment on compassionate ground under selection of normal recruitment rules.

With kind reference to the subject cited above, I beg to state the following few lines for favour of your kind consideration and sympathetic action.

That Sir, my father Md. Afazuddin Ahmed expired on 11-02-2003 while in service as sorting Assistant in the office of HRO (Mails) RMS GH' Division, Guwahati leaving behind him my mother and 3 (three) dependent children comprising of 1 (one) unmarried dependent daughter and 2 (two) son including me.

That Sir, after the death of my father, there is neither any income source nor any employed person in our family.

That Sir, the little amount paid to my mother in the name of family pension is not enough to meet the expenditure incurred in connection with treatment of my ailing mother, school going brother and sister in addition to other day to day obligatory expenses.

That Sir, my mother, Mrs. Rufia Ahmed requested your honour through proper channel vide representation dtd. 08-04-03, 20-07-05, 18-02-06 and dated 17-11-06 to provide a job for me under your kind disposal but reply is received till this date.

That Sir, being the state of paucity and financial destitution as stated above, I could not continue further my studies and remained unemployed after passing the Higher Secondary Final Examination.

I therefore, once again pray that your honour would be kind enough to provide me a job in S A cadre survival of our family and oblige thereby.

Yours faithfully,

S/o - Md. Jafiruddin Ahmed

S/o - Lt. Afazuruddin Ahmed
Ex. - HSG- II, SA, HRO (Mails)
RMS Guwahati Division.

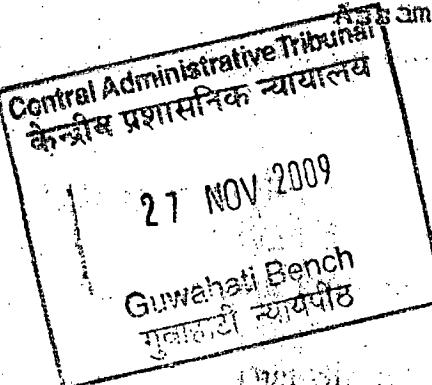
entitled to the
job
Date
12/11/08
Signature

REGD WITH A/D

To,

The Chief Post Master General
Assam Circle, Guwahati-1.

Date : 9.10.09



sub :- Prayer for appointment on compassionate
ground under relaxation of normal rules.

Ref :- My earlier representation date 8.4.03
16.1.06 and 17.11.96.

Respected Sir, I am enclosing herewith

with due respect and humble submission I beg
to lay before you the following few lines for favour of
your kind consideration and necessary orders.

That sir my husband Md. Afazuddin Ahmed who
worked as HSG-II died on 11.2.2003, while on service leaving
behind myself and three children. That sir after his death
the only source of income of our family has been closed and
I am suffering much financial hardship with one marriageable
daughter and two sons who are still studying.

That sir I submitted several representation before
the SSGM Guwahati and your goodself for considering the case
of my son Md. Jahiruddin Ahmed who has passed H.S. Examination
for appointing in any job on compassionate ground, but up
till now nothing has been done.

I now therefore request your good office kindly
to consider my case and to appoint my son in any job under
relaxation of normal rule and for this act of your kindness
I shall remain ever grateful to you.

Yours faithfully,

Sd/-

(BEGUM NUREA AHMED)
W/o. Late Afazuddin Ahmed
Ex-HSG-II S.R.O. North Lakhimpur
Vill. Japorigog, Krishnanagar
Dispur, Guwahati-5.

Enclosed : 3 copies
representation
1. certificate.

27 NOV 2009

Guwahati Bench
গুৱাহাটী ন্যায়পীঠ

NO 012323 A 13
Assam Higher Secondary Education Council



2004

Higher Secondary Examination

(TWO-YEAR COURSE)

I Certify that

Roll 678

No.

180466 of Dushar

Jahidul Islam Showed
I certify that the above named student has passed the Higher Secondary Examination 2004 in Commerce Stream of the Council
from the following school/college
H.S. School/College Name: _____
Examination 2004 in Commerce Stream of the Council

and was placed in the Third Division.

GUWAHATI, ASSAM

The 7th September, 2006

Certified to be
true copy
MS
Par



SECRETARY